

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

(IB)-398(PB)/2017

New IA/2295/2024, IA/1507/2024, IA/1508/2024

IN THE MATTER OF:

DISH TV India Ltd.

.....Applicant

Vs.

Macro Commerce P. Ltd.

.....Respondent

SECTION

U/s 9 of (IBC) in Liq.

Order delivered on 10.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Baasir Aziz, Ms. Garima Raisinghani, Advs. in
IA/1507/2024, IA/1508/2024

For the Respondent :

ORDER

New IA/2295/2024:-

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list this application on **20.05.2024**.

IA/1507/2024 & IA/1508/2024:-

Ld. Counsel on behalf of the Applicant is present. It is noted that vide order dated 02.04.2024, notices were directed to be issued to the non Applicant for filing their reply and appearance and the Applicant was directed to file the proof of service. Ld. Counsel on behalf of the Applicant submitted that they could not comply the said order and sought time for the same. Last opportunity

is given to the Applicant to comply the said order and serve the non Applicant by all means and file the proof of service. List both the applications on **02.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)